Offer Opening Advertisement to the Equity Shareholders under Regulation 18 (7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 of

SURNIDHI INVESTMENT LIMITED

This Advertisement is being issued by **Chartered Capital and Investment Limited ("Manager to the Offer")**, for and on behalf of **Mr. Mohit Gupta (hereinafter referred to as "Acquirer")** pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011 in respect of the Open Offer to acquire shares of the **Surnidhi Investment Limited.** The Detailed Public Statement with respect to the aforementioned offer made by the Acquirer had appeared in Business Standard (English) and Business Standard (Hindi) on Friday, February 22, 2013.

1. The Offer Price of Rs. 8.50 (Rupees Eight and Paise Fifty Only) per Equity Share of Rs. 10/- each **("Offer Price").** There has been no revision in the Offer Price.
2. A committee of independent directors **("IDC")** of the Target Company have opined that the Offer Price of Rs.8.50 is fair and reasonable and in accordance with SEBI (SAST) Regulations. The IDC's recommendation was published on Thursday, April 25, 2013 in the same newspapers in which the DPS was published, as mentioned above.
3. There has been no competitive bid to this Offer.
4. The Letter of Offer has been dispatched to all the Shareholders on Wednesday, April 17, 2013.
5. Please note that a copy of the Letter of Offer (including Form of Acceptance cum Acknowledgment) is also available on the website of SEBI at http://www.sebi.gov.in and the Eligible Shareholders can also apply by downloading such forms from SEBI website. Further, in case of non-receipt / non-availability of the Form of Acceptance cum Acknowledgment, the application can be made on plain paper along with the following details and to be sent to Registrar to the Offer:
   - In the case of the Equity Shares held in physical form, the name, address, number of the Equity Shares held, number of the Equity Shares offered, distinctive numbers and folio number together with the original Equity Share certificate(s) and valid transfer deed(s) and or such other documents as specified in LOO, additionally in the case of unregistered shareholder, the original contract note issued by a registered share broker of a recognized stock exchange through whom such Equity Shares were acquired is also to be submitted.
   - In the case of the Equity Shares held in dematerialized form, the depository participant ("DP") name, DP ID, account number together with a photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledged by the DP for transferring the Equity Shares to the special depository account **("Escrow Demat Account"),** as per the details given below alongwith such other documents as specified in the Letter of Offer:

DP Name	Alankit Assignments Limited
DP ID	IN300118
Client ID No.	11556048
Account Name	Mohit Gupta-Surnidhi-Escrow Account-CCIL
Depository	National Securities Depository Limited

Note: *The Shareholders having their beneficiary account in CDSL shall use inter-depository instruction for the purpose of crediting their Equity Shares in favour of the Depository Escrow Account with NSDL*

6. All observations received from SEBI in terms of Regulation 16(4) of the SEBI (SAST) Regulations have been incorporated in the Letter of Offer.
7. To the best of the knowledge of the Acquirer, no statutory approvals are required by the Acquirer to complete this Offer. However, case of any statutory approvals being required at a later date, this Offer will be subject to such approvals.
8. Schedule of Activities:

Activity	Original Day and Date	Revised Day and Date
Date of Public Announcement (PA)	Thursday, February 14, 2013	Thursday, February 14, 2013
Date of publication of the Detailed Public Statement (DPS)	**Friday, February 22, 2013**	**Friday, February 22, 2013**
Last date for making a competing offer	Friday, March 15, 2013	Friday, March 15, 2013
Identified Date*	**Tuesday, March 26, 2013**	**Wednesday, April 10, 2013**
Date when Letter of Offer will be dispatched	Thursday, April 04, 2013	Wednesday, April 17, 2013**
Date of commencement of Tendering Period	**Friday, April 12, 2013**	**Monday, April 29, 2013**
Date of closing of tendering period	**Monday, April 29, 2013**	**Monday, May 13, 2013**
Date by which all requirements including payment of consideration would be completed	Tuesday, May 14, 2013	Monday, May 27, 2013
Last date by which the underlying transaction which triggered open offer will be completed	Friday, November 15, 2013	Thursday, November 28, 2013

* Date falling on the 10th Working Day prior to the commencement of the Tendering Period, for the purposes of determining the Shareholders to whom the Letter of Offer was sent. It is clarified that all owners of Equity Shares are eligible to participate in the Offer at any time before closure of the Tendering Period.

** Please note that the dispatch was completed on Wednesday, April 17, 2013.

Capitalised terms used but not defined in this advertisement shall have the meanings assigned to such terms in the PA and/or DPS and/or Letter of Offer. The Acquirer accepts full responsibility for the information contained in this advertisement and also accepts responsibility for the obligations of the Acquirer laid down under the SEBI (SAST) Regulations. This advertisement is expected to be available on the SEBI website at ***www.sebi.gov.in***

ISSUED BY MANAGER TO THE OFFER

CHARTERED CAPITAL AND INVESTMENT LIMITED

SEBI Registration No.: INM000004018

418-C,"215 Atrium", Andheri Kurla Road, Andheri (East), Mumbai – 400 093

Tel No.: 022 66924111, Fax No.: 022 66926222, Email: mumbai@charteredcapital.net

Contact Person: Ms. Menka Jha

Place: Mumbai

Date: Thursday, April 25, 2013

For and on behalf of the Acquirer

Mr. Mohit Gupta